NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER OF AGRICULTURE (SHRI M. V. KRISHNAPPA): Sir, I beg to lay on the Table, under sub section (6) of section 3 of the Essent al Commodities Act, 1955, a copy each of the following Notifications of the M nistry of Food and Agriculture (Department of Food):—

- (i) Notification G.S.R. No. 932, dated the 7th August, 1959, publishing the Delhi Wheat and Wheat Products (Export Control) Order, 1959.
- (ii) Notification G.S.R. No. 934, dated the 9th August, 1959, publishing an amendment in the Manipur Foodgrains (Movement) Control Order, 1956.

[Placed in Library, See No. LT-1552/59 for (i) and (ii).]

NOTIFICATION RELATING TO THE APPOINTMENT OF CONTROLLER OF FERTILISERS

Shri M. V. KRISHNAPPA: Sir, I also beg to lay on the Table a copy of the Ministry of Food and Agriculture (Department of Agriculture) Not fication G.S.R. No. 922, dated the 28th July, 1959, relating to the appointment of Controller of Fertilisers. [Placed in Library, See No. LT-1551/59.]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF KERALA IN 1959-60

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Dr. Gopala Reddi, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Kerala in the year 1959-60.

MESSAGES FROM LOK SABHA

- I. THE OIL AND NATURAL GAS COMMISSION BILL, 1959
- II. THE INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL, 1959

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Oil and Natural Gas Commission Bill, 1959, as passed by Lok Sabha at its sitting held on the 20th August, 1959."

n

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the International Monetary Fund and Bank (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the 22nd August, 1959.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I beg to lay a copy of each of the Bills on the Table.

STATEMENT REGARDING THE ACCIDENT AT THE BHAKRA DAM ON THE 21ST AUGUST, 1959

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I regret to inform the House of a serious accident which occurred on the 21st August to the hoist chamber which controls the regulating gates of the right diversion tunnel at the Bhakra Dam.